

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3870

ANSWERED ON:19.12.2005

DUPLICATE ITEMS

Kathiria Dr. Vallabhbai

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Associated Chambers of Commerce and Industry of India (ASSOCHAM) has recently presented a report on production of duplicate goods by some unscrupulous elements of the Industrial sector in the country;
- (b) if so, the details thereof;
- (c) whether ASSOCHAM has given some recommendations to check production of duplicate goods;
- (d) if so, the details thereof and action taken thereon; and
- (e) the other steps taken by the Government to eradicate this menace?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) : No Sir.

(b) : Does Not Arise.

(c) to (e): The ASSOCHAM has made some recommendations for curbing the menace of counterfeit fake, spurious and contraband products. These recommendations relate to need for amendments in the Trade Marks Act, 1999, establishment of Economic offence Courts in every District, summary trials and award of punitive damages etc. In so far as the Department of Consumer Affairs is concerned, the Consumer Fora, establishment under the Consumer Protection Act, 1986 are empowered to deal with consumer problems relating to counterfeit, spurious, fake and contraband products.